HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY EIGHTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL)NO: 25 OF 2023

Between:

Smt. Akula Padma @ Padmamma, W/o. Narsing, Aged about 53 years, Occ. Household, R/o H.No.13-1-1146/A/3, Laxmi Nagar, Kummarwadi, Hyderabad-500 067.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Chief Secretary, Secretariat at B.R.K.R.Bhavan, Tank Bund, Hyderabad
2. The State of Telangana, Rep. by its Principal Secretary, Irrigation Department, B.R.K.R.Bhavan, Tank Bund, Hyderabad
3. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, B.R.K.R.Bhavan, Tank Bund, Hyderabad.
4. The District Collector, Ranga Reddy District At District Officers Complex, Kongara Kalan.
5. Greater Hyderabad Municipal Corporation, Rep. by its Commissioner, Tank Bund, Hyderabad
6. The Commissioner, Hyderabad Metro Development Authority, Ameerpet, Hyderabad.
7. The Divisional Engineer Irrigation Department, Ranga Reddy District At Ibrahimpatnam
8. The Revenue Divisional Officer, Kandukur Division, Ranga Reddy District
9. The Tahsildar, Balapur Mandal, Ranga Reddy District.
10. Meerpet Municipal Corporation, Rep. by its Commissioner, Meerpet, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus i)Directing the respondents to remove all the illegal land unauthorized encroachments falling in FTL and Buffer Zone, in Sy.No.46 (Part) and 61 (Shikam) of Meerpet Village, Balapur Mandal, R.R. District. ii)To restore the FTL lands to its Full Tank Level, clearing its inflow and outflow nalas. iii)To constitute a committee for development of the Pedda Cheruvu situated in Meerpet Village, Balapur Mandal, Ranga Reddy District. iv)To take stringent punitive action against all the erring officials who allowed constructions unauthorized/illegal encroachments under FTL area and Buffer zone area near Pedda Cheruvu (Lake) located in Sy.No.46 (Part) and 61 (Shikam) of Meerpet Village, Balapur Mandal, R.R. District. v)And pass

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to conduct an inquiry and not to allow any encroachments FTL area and Buffer zone area near Pedda Cheruvu (Lake) located in in Sy.No.46 (Part) and 61 (Shikam) of Meerpet Village, Balapur Mandal, Ranga Reddy District

Counsel for the Petitioner: MS. B. RACHNA REDDY, FOR SRI MOHD BASEER RIYAZ

Counsel for the Respondent No.1: SRI G. VEERASWAY, GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.2 to 7: SRI LAXMALLA SANDEEP AGP IRRIGATION AND CAD

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT.JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.25 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms.B.Rachna Reddy, learned Senior Counsel for the petitioner, Sri G.Veeraswamy, learned Government Pleader for General Administration Department, for respondent No.1 and Sri Laxmalla Sandeep, learned Assistant Government Pleader for Irrigation and CAD, for respondent Nos.2 and 7.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties, jointly agreed that this Writ Petition may be disposed of, because, Relief 10 (i) prayed in the affidavit filed in support of this writ petition has already been satisfied and the encroachment on the land in question has been removed. Learned Senior Counsel for the petitioner also agreed that if the petitioner has any grievance, she can prefer a representation before newly constituted Hyderabad Disaster Response and Asset Monitoring and Protection Agency (HYDRA).

4. Considering the aforesaid, the Writ Petition is **disposed of**, by reserving liberty to the petitioner to prefer such representation, if aggrieved, before the HYDRA. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Secretary, Secretariat at B.R.K.R.Bhavan, Tank Bund, The State of Telangana, Hyderabad
2. The Principal Secretary, Irrigation Department, B.R.K.R.Bhavan, Tank Bund, The State of Telangana, Hyderabad
3. The Principal Secretary, The State of Telangana, Revenue Department, B.R.K.R.Bhavan, Tank Bund, Hyderabad.
4. The District Collector, Ranga Reddy District At District Officers Complex, Kongara Kalan.
5. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad
6. The Commissioner, Hyderabad Metro Development Authority, Ameerpet, Hyderabad.
7. The Divisional Engineer Irrigation Department, Ranga Reddy District At Ibrahimpatnam
8. The Revenue Divisional Officer, Kandukur Division, Ranga Reddy District
9. The Tahsildar, Balapur Mandal, Ranga Reddy District.
10. The Commissioner, Meerpet Municipal Corporation, Meerpet, Ranga Reddy District.
11. One CC to Sri Mohd Baseer Riyaz, Advocate [OPUC]
12. Two CCs to GP for General Administration, High Court for the State of Telangana, at Hyderabad [OUT]
13. Two CC to The GP for Irrigation and CAD, High Court for the State of Telangana, at Hyderabad[OUT]
14. Two CD Copies

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HIGH COURT

DATED:28/01/2025



ORDER

WP(PIL).No.25 of 2023

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

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S.P
4/3/25